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**CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH  
LUCKNOW**

**ORIGINAL APPLICATION NO: 1 OF 2006**

THIS THE 6th DAY OF JANUARY 2006

**HON'BLE SHRI S.P. ARYA MEMBER (A)**

Hanumant Kumar, aged about 54 years, son of Lt Shri Bihari, resident of 554 Kha/266, Ambedkar Nagar, Alambagh, Lucknow. Applicant.

By Advocate: Shri Praveen Kumar.

**VERSUS**

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Additional Divisional Engineer (HQ), Northern Railway, Lucknow.

Respondents

BY Advocate: Shri V.K. Srivastava.

**ORDER(ORAL)**

**BY HON'BLE SHRI S.P. ARYA MEMBER(A)**

The applicant by this O.A. seeks for extension of the benefit of the judgment rendered in bunch cases headed by O.A. 350/1999 Buddhu and others Vs. Union of India & Others and prays for direction to the respondents for allowing the applicant to continue to work on the post he has been working.

2. I have heard the learned counsel for the parties.
3. Counsel for the respondents states that the case of the applicant is similar to that of the applicants of O.A. 350/99 and connected O.As. The O.A. can be disposed of by issue of direction to the respondents to extend the benefits of judgment to the applicant in accordance with rules.

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4. Upon hearing the counsel for the parties and perusal of the records, it is found just and proper to direct the respondents to decide the pending representation within a period of two months by reasoned and speaking order keeping in view of the judgment passed in O.A. No. 407.2002.
5. With the above directions, O.A. is disposed of without any order as to costs.

Arya  
(S.P. Arya)  
Member(A)

v.